

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.3705

TO BE ANSWERED ON THE 22ND DECEMBER, 2015/PAUSHA 1, 1937 (SAKA)

'D' VOTERS

3705. SHRI SIRAJUDDIN AJMAL:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details regarding "D Voters" who have successfully submitted all the required documents related to NRC in Assam;
- (b) the details regarding "D Voters" who are being harassed by issuing foreigner notices against them, arrested by police and sent to detention camps inspite of having documents required for ongoing NRC;
- (c) the details regarding "D Voters" who are being detained in common jails with prisoners though they deserve separate camps; and
- (d) the reaction of the Government on the said cases?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)

(a) to (d): As per report received from the Government of Assam verification of National Register of Citizens (NRC) applications are still continuing. Issuing notice to 'D' voters whose names have been forwarded to the Foreigners Tribunals (FTs) is a legal process and there is no question of harassing people. 'D' Voters are not detained in detention camps. Only persons declared by FTs as foreigners are kept in the Detention Centre. The State Government has instructed the Border Police Organisation to be careful so that genuine Indians Citizens are not harassed.
